(c) The Global Philanthropy Index, developed by the Centre for Global Prosperity, Hudson Institute, Washington D.C., measures the magnitude of development assistance, by way of government aid and private giving, from developed countries and emerging market economies to the developing world. The Index, as such, does not come under the purview of the Companies Act and its CSR provision, which prescribes CSR expenditure to be incurred on eligible activities within India.

## Effective implementation of CSR policy

- 2542. SHRI MOHD. ALI KHAN: Will the Minister of CORPORATE AFFAIRS be pleased to state:
  - (a) the aims and objectives of the Corporate Social Responsibility policy;
  - (b) the funds spend under this scheme; and
- (c) the MoUs signed in this regard and the steps being taken for effective implementation of CSR policy in future?

THE MINISTER OF CORPORATE AFFAIRS (SHRI ARUN JAITLEY): (a) The primary objective of the provisions of Corporate Social Responsibility (CSR) under the Companies Act 2013 is to involve the corporate sector in the inclusive growth process by bridging the gaps in social development indicators.

- (b) The CSR provisions of the Act, and the rules made thereunder, have come into force from 01.04.2014. This is the first year of implementation of Corporate Social Responsibility (CSR) by companies under the Act. Details of funds spent under CSR would be available only after the mandatory disclosures of CSR expenditure are made by companies, which would be due after September, 2015.
- (c) The Act does not envisage signing of MoUs with companies with regard to CSR. Ministry of Corporate Affairs, has however, issued clarifications from time to time to facilitate effective implementation of CSR by companies.

## SOPs to avert mishaps of warships

- 2543. DR. CHANDAN MITRA: Will the Minister of DEFENCE be pleased to state:
- (a) whether Government has taken note about the spate of mishaps involving several warships in the past few months, if so, the details thereof;
- (b) whether the standard operating procedures (SOPs) were adhered to in all these mishaps, if so, the details thereof; and, if not, the reasons therefor; and

(c) the steps taken by Government to ensure that crew of all warships follow the SOPs and take all precautionary steps to avoid such mishaps in future?

THE MINISTER OF DEFENCE (SHRI MANOHAR PARRIKAR): (a) There have been four mishaps involving naval ships in the past six months. A list of the mishaps is given in the Statement (*See* below).

- (b) The Standard Operating Procedures (SOPs) as formulated have been adhered to in these four mishaps.
- (c) Advisories for adherence to SOPs have been issued. Monitoring of adherence to the prescribed SOPs has also been instituted through regular Operational Readiness Assessment by the Flag Officer of Sea Training and Operational Readiness Inspection by respective Commanders-in-Chief. Safety procedures and professional checks are re-emphasized. Incidents Study and Analysis Cells have been instituted at professional schools wherein lessons learnt are incorporated into professional training. Safety Audits of various units have been instituted.

Statement

Details of Mishaps involving naval ships in the past six months

Sl.	Date	Incident
No.		
1.	28.06.2014	Damage to port propeller of INS Kuthar while coming alongside at Port Blair.
2.	02.07.2014	Touching bottom of INS Cheetah while entering Kochi Harbour.
3.	31.10.2014	Collision of INS Kora with MV Madeleine Rickmers at Sea.
4.	06.11.2014	Sinking of TRV-72.

## War museum

†2544. SHRI LAL SINH VADODIA: Will the Minister of DEFENCE be pleased to state:

- (a) whether it is a fact that Government is considering to establish a war museum:
  - (b) if so, whether Government has taken any step in this regard; and

<sup>†</sup>Original notice of the question was received in Hindi.